



2026:AHC-LKO:42328

**HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW**

APPLICATION U/S 482 No. - 4754 of 2026

Rambabu

.....Applicant(s)

Versus

State Of U.P. Thru. Prin. Secy. Deptt. Home Lko.
And 4 Others

.....Opposite
Party(s)

Counsel for Applicant(s)	:	Pradeep Chaurasia, Shashi
Counsel for Opposite Party(s)	:	G.A.

Court No. - 16

HON'BLE SHREE PRAKASH SINGH, J.

Mr. Phool Bux Singh, Advocate has put in appearance by filing Vakalatnama on behalf of the opposite parties no. 2 & 5 and the same is taken on record.

Heard learned counsel for the applicants, learned A.G.A. for the State, Mr. Phool Bux Singh, learned counsel for the opposite parties no. 2 & 5 and perused the record.

By means of the instant application, the applicant has prayed for quashing of the entire proceedings of Special Case No. 1061 of 2024; State Versus Rambabu, arising out of Case Crime No. 70 of 2024, Under Section 363, 366, 420, 376 (2) (N) I.P.C. and Section-5L/6 POCSO Act, relating to Police Station- Maal, District-Lucknow.

Learned counsel appearing for the applicant submits that due to some misunderstanding the instant FIR was lodged and thereafter, the parties sat together and they have settled their dispute and that too, has been reduced in writing as a compromise deed dated 10.11.2025. Adding his arguments, he submits that now the parties have put their all disputes at rest by way of executing compromise deed and thus further criminal proceedings against the present applicant would be a futile exercise and amount to harassment of

the applicant.

Adding his arguments, he also submits that this Hon'ble Court vide order dated 17.02.2026 has referred the matter for compromise verification in Application U/S 482 Cr.P.C. No. 1332 of 2026 and in compliance of the aforesaid order, both the parties have appeared before the trial court and the compromise deed dated 10.11.2025 has been verified in presence of all concerned parties and the order of verification was passed on 13.03.2026 by the learned trial court. He next added that now the matter has been compromised in between the parties, and as such the criminal proceedings against the applicants may be quashed.

On the other hand, learned counsel for the opposite parties no. 2 & 5 has also supported the version of the applicants and submits that the parties have entered into compromise deed and now there is no dispute in between the parties and thus the criminal proceeding against the applicant may be dropped.

On the other hand, learned AGA appearing for the State has no objection to the contentions aforesaid.

Considering the aforesaid submissions of the learned counsel for the parties, I find that compromise has been entered into between the parties on 10.11.2025 and said compromise has been verified on 13.03.2026 and, now, as per the statement of learned counsel for the parties, they do not want to press the aforementioned criminal proceedings against the applicant.

In view of the above, as the applicant and opposite parties have entered into compromise on 10.11.2025 and no grievance remains to be agitated and as such, further criminal proceedings in the aforementioned criminal case are liable to be set aside in view of the Judgements of the Apex Court rendered in **B.S. Joshi and others Vs. State of Haryana and another (2003)4 SCC 675; Nikhil Merchant Vs. Central Bureau of Investigation[2008]9 SCC 677]; Manoj Sharma Vs. State and others (2008) 16 SCC**

1; Gian Singh Vs. State of Punjab (2012) 10 SCC 303; and Narindra Singh and others Vs. State of Punjab (2014) 6 SCC 466.

Resultantly, the entire criminal proceedings against the applicant in Special Case No. 1061 of 2024; State Versus Rambabu, arising out of Case Crime No. 70 of 2024, Under Section 363, 366, 420, 376 (2) (N) I.P.C. and Section-5L/6 POCSO Act, relating to Police Station- Maal, District-Lucknow, are hereby **quashed**.

The compromise deed shall be part of this order.

The application is **allowed** accordingly.

Consequences to follow.

(Shree Prakash Singh,J.)

June 30, 2026
AKS